

(2021) 07 SEBI CK 0084

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 529 Of 2021, Appeal No. 200 Of 2021

Riddhi Kalapi Shah

APPELLANT

Vs

National Stock Exchange Of India Ltd

RESPONDENT

Date of Decision : 13-07-2021

Acts Referred:

Citation : (2021) 07 SEBI CK 0084

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Mustafa Doctor, Jaikishan Lakhwani, Venkatesh Dhond, Rashid Boatwalla, Priya Diwadkar, Aditya Vyas

Judgement

1. Put up this matter on July 16, 2021.
2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.